

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.6 - IA/574(AHM)2024  
in  
**CP(IB)/316(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Kirtanlal & Sons

V/s

Saunak Harshad Choksi

.....Applicant

.....Respondent

**Order delivered on: 16/04/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a.w Mr. Rahul Bhavsar, Adv.

For the Respondent :

**ORDER**

**IA/574(AHM)2024**

This application is filed for placing on record the status report for the period from 04.03.2024 to 03.04.2024. The same is taken on record, with all just exceptions.

Place report with main file for further reference.

Accordingly, IA 574 of 2024 stands disposed of.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**